

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 357 of 2012

*(Arising out of Order-in-Original No.34/2011 dated
31.10.2011 passed by the Commissioner of Central
Excise, Bangalore-I Commissionerate, Bangalore.)*

**M/s. British Nutritions
Private Limited**

No.40/2/3, 1st & 3rd Floor,
2nd Main, Bannerghatta Main Road,
Arekere,
Bangalore – 560 076.

Appellant(s)

Versus

**Commissioner of Central
Excise**

Bangalore-I Commissionerate
P.B. No.5400, C.R. Buildings,
Queens Road,
Bangalore – 560 001.

Respondent(s)

Appearance:

Mr. Tushar Sharma, Advocate

For the Appellant

Mr. H. Jayathirtha, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL Order No. 20090 /2024

Date of Hearing: 09.02.2024

Date of Decision: 09.02.2024

Per : D.M. MISRA

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the

Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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